

(19)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA No.185/93.

Dt. of Order:13-7-93.

P.Vasanta Rao

...Applicant

Vs.

1. The General Manager,
S.C.Railway, Secunderabad.
2. Sr.Divisional Accounts Officer,
Broad Gauge, S.C.Railway, Secunderabad.

...Respondents

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Counsel for the Applicant : Shri Kalyan Rao Joshi

Counsel for the Respondents : Shri V.Bhimanna, SC for Rlys

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CORAM:

THE HON'BLE JUSTICE SHRI V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE SHRI P.T.THIRUVENGADAM : MEMBER (A)

(Order of the Divn. Bench passed by Hon'ble
Shri P.T.Thiruvengadam, Member (A)).

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Applicant is working as Sr.Cashier in Secunderabad Division, South Central Railway. He has been suspended under order No.AAD/29/1/PVR/93 dt.12-2-93.

The Original Application has been filed seeking direction for setting aside the order of suspension.

2. Learned counsel for the applicant submits that charge sheet has since been served on the applicant within three months of the issuance of the suspension

...2.

order and the enquiry proceedings have commenced. The charge sheet is related to deriliction of duty and the following charges have been made ~~in~~ ^{on} few the charge sheet :-

(i) That Sri P. Vasanth Rao, Sr. Cashier/BG/SC, committed serious misconduct in that while working as Sr. Cashier on 6-2-93, for disbursement of salaries and other payments to the staff on Vikarabad-Parli Section, he abandoned carelessly the Cash Box containing Government cash entrusted to him for making payments to the staff and disappeared at the Home Signal of Parli Station and deserted the Pay Special in which he was travelling. He thus failed to maintain absolute devotion to duty and acted in a manner unbecoming of a Railway servant, contravening Rule 3(1)(ii) and (iii) of the Railway Services conduct Rules, 1966 as detailed in the statement of imputations.

(ii) That Sri P. Vasanth Rao, Sr. Cashier/BG/SC, committed serious misconduct in that he as a Sr. Cashier was entrusted with making payments to the staff on the Vikarabad-Parli Section on 6-2-93. He did not make payments to the staff of Ghatnandur and Parli Stations though he was entrusted with the connected pay sheets and sufficient money for disbursement of these payments, creating unrest and dislocation in Railway working and thus failed to maintain devotion to duty and acted in a manner unbecoming of a Railway Servant contravening Rule 3(1)(ii) and (iii) of the Rly. Services Conduct Rules

: 4 :

Copy to:-

1. The General Manager, South Central Railway, Sec-bad.
2. Sr. Divisional Accounts officer, Broad Guage, South Central Railway, Secunderabad.
3. One copy to Sri. Kalyan Rao Joshi, advocate, 16-8-240/7, Malakpet, Hyd-36.
4. One copy to Sri. V.Bhimanna, SC For Rlys, AT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

4th Feb
RSM/- 20/93
1/1

(21)

1966 as detailed in the statement of imputations.

(iii) That Sri P.Vasanth Rao, Sr. Cashier/BG/SC, committed serious misconduct on 6-2-93, in that where he was entrusted with sufficient money and the connected pay-sheets for making payments to the staff on the Vikarabad-Parli section, he did not make payments to the staff on Ghatnandur and Parli stations and misappropriated a sum of Rs.1,32,055-15 with an intention to gain pecuniary advantage to himself and cause loss to the Railway Administration. He thus exhibited lack of Integrity and failed to maintain devotion to duty and acted in a manner unbecoming of a Railway Servants contravening Rule 3(1) (i), (ii) and (iii) of the Railway Services Conduct Rules 1966, as detailed in the statement of imputations.

3. It is submitted that the applicant wants to submit representation to the competent authority for revocation of ~~suspension~~ suspension. In view of the same we do not want to express any thing with regard to the contentions praying for revocation of suspension. It is left to the Administration to deal with the representation on merits and as per rules, if it is filed.

4. As the applicant wants to avail the alternative remedy, this O.A. is dismissed with no order as to costs.

P.J. J.
(P.T. THIRUVENGADAM)
Member (A)

Wen
(V.NEELADRI)

CERTIFIED TO BE TRUE COPY

Date.....

Court Officer

Administrative Tribunal

29/9/93

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PS/17/20/93

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- 3 -

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P.J. T.S.
(P.T. THIRUVENGADAM)
Member (A)

Wenhu
(V.NEELADRI RAO)
Vice-Chairman

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Dated: 13th July, 1993.
Dictated in OpenCourt

Dy. Registrar
S.283

Contd.